

(a) whether Cochin Shipyard made a huge loss during the repair of the ship S.S. Sanjivani;

(b) if so, the reasons therefor; and

(c) the action proposed to be taken against the responsible officers ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) No, Sir.

(b) and (c). Do not arise.

New Steel Policy

858. SHRI KAMAL NATH: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are contemplating to finalise a new steel policy; and

(b) if so, the time by which it will be ready and whether a copy of the same will be placed on the table of the House?

THE MINISTER OF STEEL AND MINES (SHRI M.L. FOTEDAR): (a) and (b) The guidelines for grant of industrial licenses for Steel Industry are under review. Copies of the new guidelines, when notified, will be sent to the Parliament Library for general information.

Bill to ban capitation fees

859. SHRI KAMAL NATH:
SHRI HUSSAIN DALWAI:
PROF. NARAIN CHAND
PARASHAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a bill to ban capitation fees charged by the private institutions for admission to technical institutions is proposed to be introduced in Parliament;

(b) if so, the details of the proposals in this regard;

(c) the steps taken in the matter; and

(d) the States which have already taken measures to ban collections of donations and capitation fees by educational institutions ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI-MATI KRISHNA SAHI): (a) to (c). There is a proposal to vest the All India Council for Technical Education with statutory powers which will enable it, among other things, to put a stop to the practice of charging capitation fees for purposes of admission in Engineering and Technical Institutions. Necessary action is being taken to formulate a Bill for the purpose and introduce the same in the Parliament as early as possible.

(d) States of Andhra Pradesh, Bihar and Karnataka have enacted legislation to ban the collection of capitation fees.

Setting up SE office of CWC at Burla

860. SHRI SOMNATH RATH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is a great demand to have SE Office of the Central Water Commission at Burla (Orissa);

(b) whether Government are aware that the non-establishment of this office not only hampers the working of the Division but also unable to forecast in time the flood situation; and

(c) whether Government propose to establish immediately SE Office of Central Water Commission there in the interest of saving the people from constant flood havoc in Orissa ?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): (a) No, Sir.